

30.6.2003.

Hon'ble Mrs. Meera Chhibber, Member (J)

Sri S.K. Chaubey for the applicant and Sri N.P. Singh for respondents.

It is submitted by the respondents' counsel that this case is not maintainable before the Allahabad Bench of the Tribunal as the applicant was transferred from ~~Chakeri~~ Chakeri Kanpur to Meghahatuburu (Bihar), where he had already joined. He has invited my attention to page 11 of the O.A. wherein while passing the speaking order pursuant to the directions given by this Tribunal in O.A. no. 1261/01, the respondents sent a copy of the order to the applicant at his address in Kendriya Vidyalaya, Meghahatuburu (Bihar) where he is presently working. The impugned order dated 24.5.2002 has been issued from New Delhi. Therefore, I would agree with the respondents' counsel that this Bench of the Tribunal would have no jurisdiction to entertain this O.A. since the applicant is posted at Meghahatuburu (Bihar), his cause of action would have arisen in Bihar, therefore, this O.A. is being dismissed as not maintainable before the Allahabad Bench of the Tribunal. Copy of the O.A. may be returned to the applicant after retaining one set of the O.A. for record purposes so that the applicant may file his case at proper place. NO costs.

  
MEMBER (J)